

[Shri Vasant Sathe]

of multinational corporations coming from the United States.

SHRI PILOO MODY: When the Soviet Union has invited so many multinational companies to come into the Soviet Union, why are they depriving our country of this benefit?

SHRI BHAGWAT JHA AZAD: It seems the minister's argument is for inviting such corporations. Is that the Minister's interpretation of Government's policy? Since it is not a question of any individual case but of the policy of putting in the reverse gear the whole policy of Indianisation, we demand a discussion on this.

SHRI RAMAVATAR SHASTRI (Patna): I support the demand.

(ii) ALLEGED RACKET IN TEXTILE EXPORT

SHRI VASANT SATHE (Akola): I want to invite the attention of the House to another disturbing news of a flourishing racket in the textbook export that has appeared today:

"The Government is reported to be losing at least Rs. 50 lakhs annually in foreign exchange in a flourishing book export racket....

Universities, technical institutions and colleges in the country are deprived of important textbooks. This illegal but lucrative export trade reportedly confined to low cost textbooks being imported from the English Language Book Society, London and the Mc-Graw Hill Kongakusha Ltd., Japan.

Two or three publishers in Delhi are reported to have specialised in this illegal trade. According to reports reaching here, one of them sought official permission from the Chief Controller of Imports but the CCI is understood to have replied that the subject does not come under the purview of his department. This was taken as permission.

The exporters often visit foreign countries and are reported to maintain large bank accounts abroad with the funds created by under-invoicing."

Whereas important technical books on science, organic chemistry, biology, etc. are not allowed to be kept in this country and are being exported, these very publishing houses are allowed to import obscene books, blue films etc. Apart from newspapers and magazines, the only Indian books that are exported by them are *Kama Sutra*. I request the Government to take a very serious note of this racket and take some immediate steps to stop this racket flourishing under the very nose of Delhi. Will you take the necessary steps and assure this House of the steps that you are going to take? After taking those steps, will you tell the House whether you have succeeded in stopping this racket? Would the Minister tell us something on this now?

MR. DEPUTY-SPEAKER: Not today.

SHRI JYOTIRMOY BOSU: Sir, 40 Iranian students have gone on strike in front of....

MR. DEPUTY-SPEAKER: I think you raised it yesterday or the day before. You have to understand that every morning we receive notices of 30 or 40 subjects which Members think are very important. Out of all this we have to exercise our subjective judgment as to which are more important. In all fairness I decided that these two are more important for the country. We cannot go on taking them one after the other.

SHRI JYOTIRMOY BOSU: Let the Government give some assurance. It is alleged that somebody high up in the External Affairs Ministry has been bribed by some Embassy and that is why these boys are treated like this.

SHRI S. M. BANERJEE: Sir, you must have read in this morning's paper that the same glucose was found in some hospitals in Delhi also.

MR. DEPUTY-SPEAKER: The Government have issued some order that this should not be used. The Minister made a statement yesterday.

14.22 hrs.

DEMANDS FOR GRANTS,—1974-75

MINISTRY OF PETROLEUM AND CHEMICALS

MR. DEPUTY-SPEAKER: The House will now take up discussion and voting on the Demand for Grant No. 70 relating to the Petroleum and Chemicals, for which six hours have been allotted.

Sarvashri Shibban Lal Saksena, S. N. Singh, Laxminarayan Pandeya and R. V. Bade have tabled cut motions to the Demands for Grants. I would like to know if they are present in the House and desire to move their cut motions.

डा० लक्ष्मीनारायण पण्डेय (मंदसौर) :
मैं अपने कटौती प्रस्ताव प्रस्तुत करूंगा ।

14.23 hrs.

[**SHRI NAWAL KISHORE SINHA** in the
Chair]

DEMAND No. 70—MINISTRY OF PETRO-
LEUM AND CHEMICALS

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 58,58,000 on Revenue Account and not exceeding Rs. 200,47,68,000 on Capital Account be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of Ministry of Petroleum and Chemicals."

DR. LAXMINARAIN PANDEYA: I beg to move:

"That the demand under the head Ministry of Petroleum and Chemicals be reduced by Rs. 100."

[Delay in increasing the capacity of oil refineries. (9)]

"That the demand under the head Ministry of Petroleum and Chemicals be reduced by Rs. 100."

[Failure in setting up new oil refineries. (10)].

"That the demand under the head Ministry of Petroleum and Chemicals be reduced by Rs. 100."

[Failure to increase production of fertilisers in accordance with the increasing requirement thereof in the country. (11)].

"That the demand under the head Ministry of Petroleum and Chemicals be reduced by Rs. 100."

[Delay in increasing production of soda ash in accordance with its requirement (12)]

"That the Demand under the head Ministry of Petroleum and Chemicals be reduced by Rs. 100."

[Delay in improving the working of Hindustan Antibiotics. (13)].

"That the demand under the head Ministry of Petroleum and Chemicals be reduced by Rs. 100."

[Failure to set up new power alcohol plants in Uttar Pradesh, Rajasthan and Madhya Pradesh despite possibilities thereof (14)].

"That the demand under the head Ministry of Petroleum and Chemicals be reduced by Rs. 100."

[Failure to make kerosene easily available in rural areas. (15)].

"That the demand under the head Ministry of Petroleum and Chemicals be reduced by Rs. 100."

*Moved with the recommendation of the President.